

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Execution Application No. 53 of 2025

In

Original Application No. 330 of 2024

In the matter of:

Public Action Committee through its Member Er. Kapil Dev

.....Applicant

V/S

State of Punjab and Others

.....Respondent(s)

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Date: 30/3/2026

Place: Batala


 (Rajesh Kumar)
 Environmental Engineer,
 Punjab Pollution Control Board,
 Regional Office, Batala
 (On behalf of respondent no.4)

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Execution Application No. 53 of 2025

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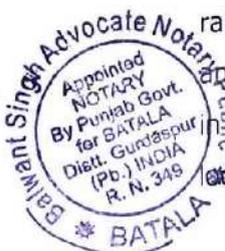
.....Respondent(s)

Compliance report by way of affidavit of Er. Rajesh Kumar, Environmental Engineer, Regional Office, Batala on behalf of Punjab Pollution Control Board (respondent no.4) in compliance to order dated 17.11.2025.

I, the above-named deponent, do hereby solemnly affirm and state as under:

Respectfully showeth

- 1) That the deponent namely Er. Rajesh Kumar is working as Environmental Engineer in Punjab Pollution Control Board and is posted in the Regional Office of the Board at Batala. The deponent is well conversant with the facts of the case and is competent and authorized to swear and file the present short reply by way of affidavit on behalf of the Punjab Pollution Control Board (respondent no.4) in compliance to order dated 17.11.2025.
- 2) That briefly submitted, the above-mentioned Execution Application has been filed by the applicant Public Action Committee through its member Er. Kapil Dev seeking compliance of the order dated 07.01.2025 passed by the Hon'ble National Green Tribunal in Original Application (OA) No. 330/2024, in which the Applicant had raised the grievance against illegal dumping of solid waste at different locations and within the limits of Municipal Corporation, Batala on the road side as well as surface water drains. The allegation of the Applicant was also that at many locations in Kasoor Nallah/Drain the garbage was being dumped.



[Handwritten Signature]

- 3) That the Hon'ble National Green Tribunal had disposed of the said Original Application no. 330 of 2024 vide order dated 07.01.2025 by issuing the following directions in paragraph 20 of the order:

"20. In these circumstances, we find it appropriate to dispose of this OA by issuing following directions:

(1) Immediate steps shall be taken by Deputy Commissioner, Batala for recovery of environmental compensation which remains unpaid by Municipal Corporation, Batala, by taking such steps as are permissible in law. After recovery, the same shall be forwarded to PSPCB for further action.

(2) PSPCB shall immediately take action against responsible authorities of Municipal Corporation of Batala, including Municipal Corporation, Batala for imposition of penalty under Section 15 of EP Act, 1986 by initiating proceedings before Adjudicating Authority in accordance with law and submit a compliance report before Tribunal.

(3) Environmental compensation realized by PSPCB shall be utilized for remediation/rejuvenation of damage caused to environment in accordance with remediation plan which shall be prepared by a joint Committee comprising PSPCB, Central Pollution Control Board (hereinafter referred to as "CPCB") and Deputy Commissioner, Batala, wherein PSPCB shall be nodal authority. The said plan shall be prepared within two months and amount recovered towards environmental compensation shall be utilized for remediation purposes in accordance with above plan within next three months.

(4) Compliance reports in respect of directions (1) and (2) shall be submitted by PSPCB and Deputy Commissioner, Batala by 15.03.2025 and with regard to direction no. (3), PSPCB shall submit compliance report by 30.06.2025 before Tribunal."

- 4) That in compliance to the directions issued by this Hon'ble Tribunal vide order dated 07.01.2025 in Original Application no. 330 of 2024, the respondent Punjab Pollution Control Board has filed two compliance reports as under:

a) Compliance report of direction no. 1 and 2 (order dated 07.01.2025) was filed before this Hon'ble Tribunal by way of affidavit dated 13.06.2025 of the deponent Er. Rajesh Kumar, Environmental Engineer, Regional Office,

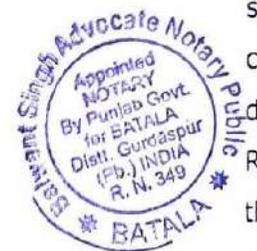


Batala. A copy of affidavit dated 13.06.2025 (without Annexures) is enclosed as **Annexure R-4/A**.

- b) Compliance of direction no. 3 (order dated 07.01.2025) was filed before this Hon'ble Tribunal by way of affidavit dated 26.06.2025 of the deponent Er. Rajesh Kumar, Environmental Engineer, Regional Office, Batala. A copy of affidavit dated 26.06.2025 (without Annexures) is enclosed as **Annexure R-4/B**.
- 5) That the above Execution Application no. 53 of 2025 filed in Original Application no.330 of 2024 was disposed of by this Hon'ble Tribunal vide order dated 17.11.2025 with direction to the Punjab Pollution Control Board to comply with the direction 20 (2) of the order dated 07.01.2025 within 03 months submit a compliance report through e-mail @ judicial-ngt@gov.in before the Registrar General of the Tribunal. The relevant extract of paragraph 5 of the order dated 17.11.2025 passed by this Hon'ble Tribunal in Execution Application no. 53 of 2025 (Original Application No. 330 of 2024) is reproduced below for kind perusal and reference.

"5. As per the above disclosure the entire remediation work is to be completed within six months. So far as the direction contained in paragraph 20(2) is concerned, the PPCB was required to take action against the responsible Authorities of the Municipal Corporation Batala for imposition of penalty under Section 15 of the Environment (Protection) Act, 1986 by initiating proceedings before the adjudicating authority in accordance with law. Counsel for the PPCB could not point out the steps taken by the PPCB for compliance of the direction contained in paragraph 20(2) of the order dated 07.01.2025. Hence, we direct the PPCB to comply with the direction 20(2) of the order dated 07.01.2025 within three months and submit a compliance report through email at judicial-ngt@gov.in before the Registrar General of the Tribunal."

- 6) That in compliance to order dated 17.11.2025 of this Hon'ble Tribunal passed in Execution Application no. 53 of 2025 (Original Application No. 330 of 2024), it is submitted that in the affidavit dated 13.06.2025 (filed by the deponent in compliance order dated 07.01.2025 in Original Application no. 330 of 2024) it was disclosed that the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Batala being the authorized officer has filed complaint u/s 15 C of the Environment (Protection) Amendment Act, 2024 before the Adjudicating Officer-cum-Secretary to Government of Punjab, Department of Science,



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Technology and Environment against Municipal Corporation, Batala; Commissioner, Municipal Corporation, Batala and Chief Sanitary Inspector, Municipal Corporation, Batala on 11.04.2025. A copy of the complaint was enclosed with the said affidavit dated 13.06.2025.

- 7) That the Adjudicating Officer-cum-Secretary to Government of Punjab, Department of Science, Technology and Environment has disposed of the said complaint bearing no.01/AO, EPA/2025 by passing an order dated 01.12.2025 wherein a penalty of Rs. 5.0 Lakh was imposed upon Municipal Corporation, Batala for continuous violations of the Solid Waste Management Rules 2016 and the Municipal Corporation, Batala was directed to ensure strict compliance of the rules and to implement the approved restoration plan without any further delay. A copy of order dated 01.12.2025 passed by the Adjudicating Officer-cum-Secretary to Government of Punjab, Department of Science, Technology and Environment is enclosed as **Annexure R-4/C**.
- 8) That the deponent may kindly be allowed to place on record the compliance report in compliance to order dated 17.11.2025 passed in Execution Application no. 53 of 2025 (Original Application No. 330 of 2024).

Date: 30/3/2026
Place: Batala

Deponent
Rajesh Kumar
(Rajesh Kumar)
Environmental Engineer,
Punjab Pollution Control Board,
Regional Office, Batala
(On behalf of respondent no.4)

VERIFICATION:

Verified that the contents of the above compliance report by way of affidavit of the deponent are true and correct as derived from the official record. No part of the above short reply is false and nothing material has been kept concealed therein.

Date: 30/3/2026
Place: Batala



ATTESTED
Certified that the deponent has been identified by Sh. *Self* and that the above affidavit has been read over and explained to the deponent who has signed it after admitting the same to be correct Entered at Page No. *25* Sr. No. *330* Dated. *30-3-2026*

Deponent
Rajesh Kumar
(Rajesh Kumar)
Environmental Engineer,
Punjab Pollution Control Board,
Regional Office, Batala
(On behalf of respondent no.4)

Balwant Singh
Notary Public, Batala (Pb.) India

30 MAR 2026

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH AT NEW DELHI

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Original Application No. 330 of 2024

Public Action Committee & Ors.

Applicant(s)

Versus

State of Punjab and Ors.

Respondent(s)

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Submitted by

Rajesh Kumar
(Rajesh Kumar)

Environmental Engineer,
Punjab Pollution Control Board,
Regional Office, Batala
(On behalf of respondent no.4)

Date: 13/06/2025

Place: Batala

Original Application No. 330 of 2024

Public Action Committee & Ors.

Applicant(s)

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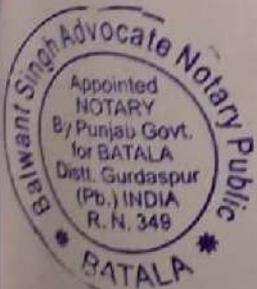
Respondent(s)

Compliance Report by way of affidavit of Er. Rajesh Kumar, Environmental Engineer, Regional Office, Batala on behalf of Punjab Pollution Control Board in compliance to order dated 07.01.2025.

I, the above-named deponent, do hereby, solemnly affirm and state as under:

Respectfully Showeth;

- 1) That briefly submitted, the applicant Public Action Committee has filed an Application before the Hon'ble National Green Tribunal wherein the grievance relating to improper solid waste management and illegal dumping of solid waste at different locations, and within the Municipal limits of Municipal Corporation, Batala on road sides as well as in surface water drains has been raised.
- 2) The Hon'ble National Green Tribunal after consideration of the matter has disposed of the above-mentioned Original Application vide order dated 07.01.2025 whereby the Punjab Pollution Control Board has been directed to file compliance reports by 15.03.2025 and 30.06.2025 before the Hon'ble Tribunal. The relevant extract of the paragraph 20 of the order dated 07.01.2025 is reproduced herein below for kind perusal and reference:



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"20. In these circumstances, we find it appropriate to dispose of this OA by issuing following directions:

(1). Immediate steps shall be taken by Deputy Commissioner, Batala for recovery of environmental compensation which remains unpaid by Municipal Corporation, Batala, by taking such steps as are permissible in law. After recovery, the same shall be forwarded to PSPCB for further action.

(2). PSPCB shall immediately take action against responsible authorities of Municipal Corporation of Batala, including Municipal Corporation, Batala for imposition of penalty under Section 15 of EP Act, 1986 by initiating proceedings before Adjudicating Authority in accordance with law and submit a compliance report before Tribunal.

(3). Environmental compensation realized by PSPCB shall be utilized for remediation/rejuvenation of damage caused to environment in accordance with remediation plan which shall be prepared by a joint Committee comprising PSPCB, Central Pollution Control Board (hereinafter referred to as "CPCB") and Deputy Commissioner, Batala, wherein PSPCB shall be nodal authority. The said plan shall be prepared within two months and amount recovered towards environmental compensation shall be utilized for remediation purposes in accordance with above plan within next three months.

(4). Compliance reports in respect of directions (1) and (2) shall be submitted by PSPCB and Deputy Commissioner, Batala by 15.03.2025 and with regard to direction no. (3), PSPCB shall submit compliance report by 30.06.2025 before Tribunal."



A handwritten signature in blue ink, appearing to be a stylized name, located below the text of the directions.

3) That the compliance report in respect of direction no. 1 and 2 is submitted herein below:

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A) Direction No.1 (Paragraph 20 of the order dated 07.01.2025)

- i. That considering the population of Batala City in accordance with the mandate of order dated 10.01.2020 passed by the Hon'ble National Green Tribunal in the matter of OA no. 606 of 2018, the Environmental Compensation in respect of Municipal Corporation, Batala was calculated @ 1.0 lacs per month.
- ii. Accordingly, Environmental Compensation for violation of Solid Waste Management Rules, 2016 has been imposed upon Municipal Corporation, Batala as per detail given below:
 - a) from 01.07.2020 to 31.03.2021: Rs. 18.00 Lakh
 - b) from 01.04.2021 to 28.02.2022: Rs.11.00 Lakh
 - c) from 01.03.2022 to 30.09.2023: Rs. 19.00 Lakh
 - d) from 01.10.2023 to 31.03.2024: Rs. 6.00 Lakh
 - e) from 01.04.2024 to 30.06.2024: Rs. 6.00 Lakh
- iii. Total amount of Environmental Compensation for the period of violation from 01.07.2020 to 30.06.2024 is calculated to be Rs. 60.00 Lakh.
- iv. The Punjab Municipal Infrastructure Development Company (PMIDC), a Government of Punjab undertaking, in compliance to the directions of the Punjab Pollution Control Board has deposited the Environmental Compensation of Rs. 13.00 Lakh in the year 2022 (31.12.2022) with the office of the Board.
- v. The Deputy Commissioner, Gurdaspur has written a demi official letter no. 1292/M.A. 2 dated 24.04.2025 to the Commissioner, Municipal Corporation, Batala requesting for the deposit of remaining Environmental Compensation of Rs. 47.00 Lakh (out of total Rs.60.00 Lakh) with the office of the Board immediately. A copy of English



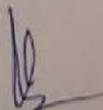
translation of D.O letter no. 1292/M.A. 2 dated 24.04.2025 of Deputy Commissioner, Gurdaspur is enclosed as **Annexure R 4/A**.

- vi. Municipal Corporation, Batala vide demand draft no. 095468 dated 27.05.2025 has further deposited Rs. 13.00 Lakh towards Environmental Compensation for violation of Solid Waste Management Rules, 2016 with the office of the Board.
- vii. The Environmental Engineer, Regional Office, Batala has written a letter bearing no. 1450 dated 02.06.2025 to the Commissioner, Municipal Corporation, Batala to deposit the remaining amount of Rs. 34.00 Lakh towards Environmental Compensation for violation of Solid Waste Management Rules, 2016 with the office of the Board immediately. A copy of letter no.1450 dated 02.06.2025 is enclosed as **Annexure R 4/B**.
- viii. Municipal Corporation, Batala vide demand draft no. 095472 dated 05.06.2025 has further deposited Rs. 34.00 Lakh towards Environmental Compensation for violation of Solid Waste Management Rules, 2016 with the office of the Board.

B) Direction No.2 (Paragraph 20 of the order dated 07.01.2025)

- i) In compliance to direction no.2 as contained in paragraph 20 of the order dated 07.01.2025, the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Batala being the authorized officer has filed complaint u/s 15 (C) of the Environment (Protection) Amendment Act, 2024 before the Adjudicating Officer-cum-Secretary to Government of Punjab, Department of Science, Technology and Environment against Municipal Corporation, Batala, Commissioner, Municipal Corporation, Batala and Chief Sanitary Inspector, Batala dated 11.04.2025 and a copy of the complaint is enclosed as **Annexure R 4/C**.

- 4) That the Joint Committee comprising the Central Pollution Control Board, Punjab Pollution Control Board and Deputy Commissioner, Batala is in the



process of finalizing the remediation plan in accordance with the mandate of order dated 07.01.2025 of the Hon'ble National Green Tribunal passed in the above-mentioned case. The compliance report in respect of this direction [as contained in paragraph 20 (3) of the order dated 07.01.2025] will be submitted before the Hon'ble Tribunal after 30.06.2025.

- 5) That the compliance report in respect of direction no. 1 and 2 as contained in order dated 07.01.2025 is hereby submitted for kind consideration and appropriate orders of this Hon'ble Tribunal.

Date: 13/06/2025

Place: Batala

Deponent

Rajesh Kumar
(Rajesh Kumar)
Environmental Engineer,
Punjab Pollution Control Board,
Regional Office, Batala
(On behalf of respondent no.4)

Verification:

I, the deponent above named, do hereby verify and state that the contents of the above affidavit are true and correct to the best of my knowledge and belief, as derived from the official record. No part of the above affidavit is false and nothing material has been concealed there from.

Date: 13/06/2025

Place: Batala

Deponent

Rajesh Kumar
(Rajesh Kumar)
Environmental Engineer,
Punjab Pollution Control Board,
Regional Office, Batala
(On behalf of respondent no.4)

ATTESTED

Certified that the deponent has been identified by Sh. *Self* and that the above affidavit has been read over and explained to the deponent who has signed it after admitting the same to be correct Entered at Page No. *48* Sr. No. *323* Dated. *13.6.2025*

13 JUN 2025



Balwant Singh
Notary Public, Batala (Pb.) India

Original Application No. 330 of 2024

Public Action Committee & Ors.

Applicant(s)

Versus

State of Punjab and Ors.

Respondent(s)

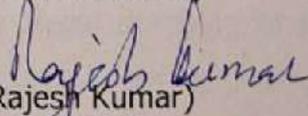
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2	Annexure R 4/A A copy of the Remediation Plan prepared by the Joint Committee in Compliance of the directions of the Hon'ble Tribunal given vide order dated 07.01.2025 in the matter of O.A. No. 330/2024 titled of Public Action Committee & Ors. Versus State of Punjab Ors.	7-14

Date: 26/6/25

Place: Batala

Submitted by


 (Rajesh Kumar)

 Environmental Engineer,
 Punjab Pollution Control Board,
 Regional Office, Batala
 (On behalf of respondent no.4)

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BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH AT NEW DELHI

Original Application No. 330 of 2024

Public Action Committee & Ors.

Applicant(s)

Versus

State of Punjab and Ors.

Respondent(s)

Compliance Report by way of affidavit of Er. Rajesh Kumar, Environmental Engineer, Regional Office, Batala on behalf of Punjab Pollution Control Board in compliance of direction no. 3 as contained in paragraph 20 of the order dated 07.01.2025 of the Hon'ble Tribunal.

I, the above-named deponent, do hereby, solemnly affirm and state as under:

Respectfully Showeth;

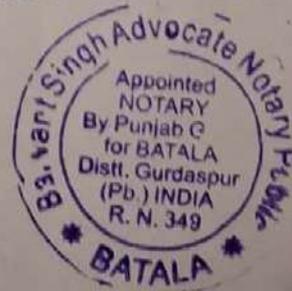
- 1) That briefly submitted, the applicant Public Action Committee has filed an Application before the Hon'ble National Green Tribunal wherein the grievance relating to improper solid waste management and illegal dumping of solid waste at different locations, and within the Municipal limits of Municipal Corporation, Batala on road sides as well as in surface water drains has been raised.
- 2) The Hon'ble National Green Tribunal after consideration of the matter has disposed of the above-mentioned Original Application vide order dated 07.01.2025 whereby the Punjab Pollution Control Board has been directed to file compliance reports by 15.03.2025 (in respect of directions no. 1 and 2)



and 30.06.2025 (in respect of direction no.3) before the Hon'ble Tribunal. The relevant extract of the paragraph 20 of the order dated 07.01.2025 is reproduced herein below for kind perusal and reference:

"20. In these circumstances, we find it appropriate to dispose of this OA by issuing following directions:

- (1). Immediate steps shall be taken by Deputy Commissioner, Batala for recovery of environmental compensation which remains unpaid by Municipal Corporation, Batala, by taking such steps as are permissible in law. After recovery, the same shall be forwarded to PSPCB for further action.
- (2). PSPCB shall immediately take action against responsible authorities of Municipal Corporation of Batala, including Municipal Corporation, Batala for imposition of penalty under Section 15 of EP Act, 1986 by initiating proceedings before Adjudicating Authority in accordance with law and submit a compliance report before Tribunal.
- (3). Environmental compensation realized by PSPCB shall be utilized for remediation/rejuvenation of damage caused to environment in accordance with remediation plan which shall be prepared by a joint Committee comprising PSPCB, Central Pollution Control Board (hereinafter referred to as "CPCB") and Deputy Commissioner, Batala, wherein PSPCB shall be nodal authority. The said plan shall be prepared within two months and amount recovered towards environmental compensation shall be utilized for remediation purposes in accordance with above plan within next three months.



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(4). Compliance reports in respect of directions (1) and (2) shall be submitted by PSPCB and Deputy Commissioner, Batala by 15.03.2025 and with regard to direction no. (3), PSPCB shall submit compliance report by 30.06.2025 before Tribunal."

- 3) That the compliance report in respect of direction no. 1 and 2 of the order dated 07.01.2025 has been submitted before this Hon'ble Tribunal on behalf of the Punjab Pollution Control Board by an affidavit dated 13.06.2025 of the deponent.
- 4) That the present compliance report by way of affidavit of the deponent is being filed in compliance to direction no. 3 contained in paragraph 20 of the order dated 07.01.2025.
- 5) That in compliance of order dated 07.01.2025 of this Hon'ble Tribunal, the Joint Committee comprising of Deputy Commissioner, Gurdaspur (Sh. Dalwinder Jit Singh, IAS); Scientist-D of Central Pollution Control Board (Er. J.P Meena), Regional Directorate, Chandigarh and Environmental Engineer, Punjab Pollution Control Board (Er. Rajesh Kumar), Regional Office, Batala has examined the case, and carried out the site visit of Garbage Vulnerable Points and other locations alongwith District Forest Officer, Gurdaspur and representative of Municipal Corporation, Batala. The Joint Committee has prepared a restoration plan based on the directions issued by the Hon'ble Tribunal.
- 6) That it is relevant to mention here that the budget for Bio Remediation and bio mining of old legacy waste has been proposed at Rs. 116.99 Lac. Rs 42.00 Lac out of the total amount of Environmental Compensation of Rs. 60.00 Lac will be utilized in this activity whereas the remaining amount of Rs. 77.99 Lac shall be paid in accordance with the availability of funds with Municipal Corporation, Batala.
- 7) That the summary of the execution of the restoration plan prepared by the Joint Committee for utilization of funds of Environmental Compensation



amounting to Rs. 60.00 Lac in respect of Municipal Corporation, Batala is mentioned and described below:

Sr. No	Action Points	Objective of work	Time line	Budget	Responsibility
1.	Bio-Remediation & Bio-mining of old legacy waste dump sites located in various locations of the Batala City :	To scientifically remediate and reclaim land occupied by legacy waste in various locations of Batala city as mentioned in the above plan through bio-mining and bio-remediation techniques , thereby improving environmental quality and enabling safe reuse of the land.	6 months	42 lacs	Municipal Corporation, Batala
2.0	Strengthening Material Recovery Facility (MRF) and Composting Infrastructure in Batala	The current solid waste management system in Batala faces challenges related to inadequate segregation, limited composting capacity, and inefficient resource recovery. Strengthening the MRF and composting infrastructure is essential to improve waste processing efficiency, reduce landfill burden, and comply with SWM Rules, 2016. For this Strengthening Material Recovery Facility (MRF) and Compositing infrastructure viz., MRFUpgradation of one MRF situated at Bus Stand Batala to all-weather facility, extension of MRF boundary walls and augmentation of security and accountability at these MRFs by installation of CCTVs.	2 months	12lacs	Municipal Corporation, Batala
3.0	Green Belt Development at Remediation	A green belt will be established at the reclaimed after the process of Bio remediation is completed.	2 months	3 lacs	MC Batala + Forest Department



[Handwritten Signature]

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	Dump Sites	The plantation will be carried in accordance with the nature of tree to be planted in this type of reclaimed soil in consultation with the forest department.			
4.0	Remediation Plan for Garbage Dumping at Kasoor Nallah (water Body)	To restore the ecological integrity of Kasoor Nallah by eliminating illegal solid waste dumping, preventing water pollution, and mitigating flood risks caused by clogged storm water channels. The cleaning of the kasoor nallah is in progress by the Drainage department and will be completed by 28.06.2025	1 month	Cost owned by the respective department	MC Batala + Drainage Dept.)
5.0	Institutional & Community Measures (Ongoing)	To enforce waste management compliance and mobilize community action for a cleaner Batala through strict penalties, awareness drives, and citizen engagement. Graffiti wall paintings will be done at boundary walls of the MRFs to induce the awareness about sustainable solid waste management and to reduce the littering of garbage in the vicinity of the city.	2 months	1 lacs	MC Batala
6.0	Contingency fund	The Contingency Fund is a reserved financial provision within the restoration plan. It is meant to cover unexpected expenses or unforeseen circumstances that may arise during the implementation phase.		2 lacs	MC Batala

8) That it is pertinent to mention here that Municipal Corporation, Batala has deposited the entire amount of Rs. 60.00 Lacs towards Environmental Compensation with the office of the Punjab Pollution Control Board.



[Handwritten signature]

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9) That a copy of the Remediation Plan prepared by the Joint Committee in Compliance of the directions of the Hon'ble Tribunal given vide order dated 07.01.2025 in the matter of O.A. No. 330/2024 titled of Public Action Committee & Ors. Versus State of Punjab Ors. is enclosed as **Annexure R 4/A**.

10) That the present compliance report is being filed by the deponent in compliance to direction no. 3 as contained in paragraph 20 of the order dated 07.01.2025 passed in OA. No. 330 of 2024.

Deponent

Rajesh Kumar
(Rajesh Kumar)

Environmental Engineer,
Punjab Pollution Control Board,
Regional Office, Batala
(On behalf of respondent no.4)

Date: 26/6/25

Place: Batala

Verification:

I, the deponent above named, do hereby verify and state that the contents of the above affidavit are true and correct to the best of my knowledge and belief, as derived from the official record. No part of the above affidavit is false and nothing material has been concealed there from.

Deponent

Rajesh Kumar
(Rajesh Kumar)

Environmental Engineer,
Punjab Pollution Control Board,
Regional Office, Batala
(On behalf of respondent no.4)

Date: 26/6/25

Place: Batala



ATTESTED

Certified that the deponent has been identified by Sh.....*Self*..... and that the above affidavit has been read over and explained to the deponent who has signed it after admitting the same to be correct. Entered at Page No.....*57*.....Sr. No.....*379* Dated...*26-06-2025*...

26 JUN 2025

Balwant Singh
Balwant Singh
Notary Public, Batala (Pb.) India

Government of Punjab
Department of Science, Technology and Environment
Office of the Adjudicating officer under the Environment (Protection) Amendment Act, 2024

No.01/AO, EPA/2025/

Dated

To

1. Municipal Corporation, Batala through its Commissioner
2. The Commissioner, Municipal Corporation, Batala
3. The Chief Sanitary Inspector, Municipal Corporation, Batala

Subject: - Complaint u/s 15 C of the Environment (Protection) Amendment Act, 2024 filed by Environmental Engineer, Punjab Pollution Control Board, Regional Office, Batala.

Please refer to the subject

- 2) The subject cited complaint case has been decided by the Adjudicating Officer cum Secretary to Government of Punjab, Department of Science, Technology and Environment vide order dated 01.12.2025.
- 3) A certified copy of the final order dated 01.12.2025 is enclosed herewith for information and necessary compliance.

-sd-
Law Officer II

Endst. no. 01/AO,EPA/2025/38-40

Dated 24/12/2025

A copy of the above is forwarded to the following for information and necessary action please:

1. The Member Secretary, Punjab Pollution Control Board, Nabha Road, Patiala.
2. Personal Assistant to Secretary to Government of Punjab, Department of Science, Technology and Environment, Room no. 322-323, 3rd floor, Mini Secretariate, Punjab, Sector-9, Chandigarh.
- ~~3.~~ The Environmental Engineer, Punjab Pollution Control Board, Regional Office, Batala.

Rajmad Kumar
Law Officer II

Endst. no. 01/AO,EPA/2025/

Dated

A copy of the above is forwarded to the Chairperson, Punjab Pollution Control Board, Nabha Road, Patiala for information, please.

-sd-
Law Officer II

Government of Punjab
Department of Science, Technology and Environment
Office of the Adjudicating officer under the Environment (Protection) Amendment Act, 2024

Complaint No. 01/AO, EPA/2025

Date of Filing 11.04.2025

Date of Decision 01.12.2025

Punjab Pollution Control Board, Vatavaran Bhawan, Nabha Road, Patiala, through its Environmental Engineer, Punjab Pollution Control Board, Regional Office, Plot No.66, Focal Point, Near- Little Paragon Modern School, Aliwal Road, Batala, District- Gurdaspur.

..... Applicant(s)

Vs

1. Municipal Corporation, Batala through its Commissioner
2. The Commissioner, Municipal Corporation, Batala
3. The Chief Sanitary Inspector, Municipal Corporation, Batala

..... Accused

Complaint u/s 15 C of the Environment
(Protection) Amendment Act, 2024.

- Present:
1. Sh. Rajesh Bawa, Environmental Engineer, Punjab Pollution Control Board, Regional Office, Batala on behalf of applicant
 2. Sh. Jagdeep Singh, Corporation Sanitary Office on behalf Municipal Corporation Batala.

Order:-

The instant complaint has been filed by the complainant Board through its Environmental Engineer complaining about illegal dumping of solid waste at different locations and within municipal limits of Municipal Corporation, Batala, on road sides as well as in surface water drains in violations of provisions of Solid Waste Management Rules, 2016.



2. The proceedings arise out of the directions issued by the Hon'ble National Green Tribunal in Original Application No. 330 of 2024 titled Public Action Committee & Others vs. State of Punjab & Others, which was disposed of vide order dated 07.01.2025 with a direction to the Board to initiate action against the responsible authorities of the Municipal Corporation, Batala by way of penalty proceedings under Section 15 of the Environment (Protection) Act, 1986. The relevant part of the said is reproduced as under:

"PSPCB shall immediately take action against responsible authorities of Municipal Corporation of Batala, including Municipal Corporation, Batala for imposition of penalty under Section 15 of EP Act, 1986 by initiating proceedings before Adjudicating Authority in accordance with law and submit a compliance report before Tribunal."

3. It is alleged by the complainant Board that the officer of the Board visited and inspected the areas disclosed by the applicant in OA no. 330 of 2024 on 02.05.2024 and the status report of the areas was reproduced in the complaint. Wherein, it was alleged that the accused is violating the provisions of the Solid Waste Management Rules, 2016 and the garbage was being found dumped in and outside the Nallah/drain in the open plots. Earlier, on 30.10.2023, the dump site of the Municipal Corporation, Batala had been inspected and various violations were observed. A show-cause notice dated 14.03.2024 was issued and a personal hearing was conducted on 03.04.2024 before the Senior Environmental Engineer, Zonal office, Amritsar wherein following directions were issued to the Corporation

- a) The Municipal Corporation, Batala shall segregate waste in hygienic manner and maintain all compost pits.
- b) The Municipal Corporation, Batala provide thick & dense green belt of broad leaves plant around the dump site.
- c) The Environmental Engineer, Regional Office, shall verify the contentions made by the Municipal Corporation, Batala as above.

4. A further hearing was held on 21.05.2024 wherein the Municipal Corporation, Batala was directed to obtain authorization under the Solid Waste Management Rules, 2016, to ensure compliance



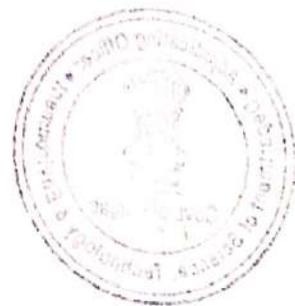
by the Executive Officer, Improvement Trust, Batala and the District Mining Officer with respect to the waste dumped in and around the Nallah and open plots, and to comply with the decisions taken during the earlier hearing dated 03.04.2024. Environmental Compensation amounting to ₹60,00,000 was imposed upon the Municipal Corporation, Batala for the period of violation from 01.07.2020 to 04.10.2024.

5. Vide order dated 09.06.2025 the Municipal Corporation, Batala was directed to make compliance of the deficiencies and short comings pointed out in the judgement dated 07.01.2025 of the National Green Tribunal in respect of Municipal Solid Waste Management Rules, 2016 and to file reply to the complaint. The reply dated 24.07.2025 was filed wherein the Corporation provided a point-wise response to the deficiencies observed on 02.05.2024 and submitted an action plan for remediation.

6. During the hearing on 26.08.2025 the complainant Board confirmed that the Municipal Corporation, Batala has deposited Rs. 60 lakh towards Environmental Compensation and the remediation plan has been approved by the committee constituted by the Hon'ble National Green Tribunal and the Municipal Corporation is taking further steps for implementation of the action plan. Vide order dated 26.08.2025, the Municipal Corporation, Batala was directed to expedite the process for allotment of tender at the earliest and submit further reply within three weeks. The Punjab Pollution Control Board was directed to submit status report in the case after due verification.

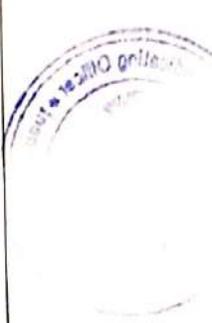
7. In compliance of above said order, the Municipal Corporation, Batala submitted a status report dated 19.09.2025 regarding tenders floated for execution of the restoration plan, which is reproduced as under:

Sr. No.	Action Points	Objective of Work	Time line	Tender Amount	Present Status as on 19.09.2025
1.	Bio-Remediation & Biomining of old legacy waste dump sites located in	To scientifically remediate and reclaim land occupied by legacy waste in various locations of Batala city as mentioned in the above	6 months	116.99 lacs	Municipal Corporation, Batala has opened the financial bid and the technical bid has been completed. The work order has been sent to the



	various location of the Batala City	plan through bio-mining and bio-remediation techniques, thereby improving environmental quality and enabling safe reuse of the land.			Finance & Contracts Committee of MC Batala for the allotment of work
2.	Strengthening Material Recovery Facility (MRF) and Composting Infrastructure in Batala	Strengthening Material Recovery Facility (MRF) and Composting infrastructure viz., MRF Upgradation of one MRF situated at Bus Stand Batala to all-weather facility	2 months	12 lacs	Municipal Corporation, Batala has recalled the tender as no bid has been received for the previously floated tender. The opening date for recalled tender is 30.09.2025
3.	Green Belt Development at Remediation Dump Sites	A green belt will be established at the reclaimed after the process of Bio remediation is completed. The plantation will be carried in accordance with the nature of tree to be planted in this type of reclaimed soil in consultation with the forest department.	2 months	3 lacs	Municipal Corporation, Batala has opened the financial bid and the technical bid has been completed. The work order has been sent to the Finance & Contracts Committee of MC Batala for the allotment of work.
4.	Institutional & Community Measures Graffiti wall paintings of Boundary wall of the MRFs	To enforce waste management compliance and mobilize community action for a cleaner Batala through strict penalties, awareness drives, and citizen engagement. Graffiti wall paintings will	2 months	1 lacs	Municipal Corporation, Batala has recalled the tender as no bid has been received for the previously floated tender. The opening date for recalled tender is 30.09.2025.



		be done at boundary walls of the MRFs to induce the awareness about sustainable solid waste management and to reduce the littering of garbage in the vicinity of the city.			
5.	Contingency fund	The Contingency Fund is a reserved financial provision within the restoration plan, It is meant to cover unexpected expenses or unforeseen circumstances that may arise during the implementation phase	As per requirement	2 lacs	

The Board submitted its report dated 17.11.2025 stating that an inspection was carried out on 27.10.2025 and it was found that the Municipal Corporation, Batala was still dumping waste in the inspected areas in violation of the Solid Waste Management Rules, 2016. The officer of the Board further submitted that the Environmental Compensation amounting to Rs. 22 lakh has been imposed on Municipal Corporation, Batala for further period of violations from 01.11.2024 to 30.09.2025.

8. During the hearing on 01.12.2025 the officer of the complainant Board reiterated that the Municipal Corporation, Batala continues to violate the provisions of Solid Waste Management Rules, 2016. The representative of the Municipal Corporation submitted that tenders for execution of the restoration plan have been floated and the work would commence shortly.

9. I have heard the parties and perused the relevant record. From what has been discussed above, it is clear that the accused Municipal Corporation, Batala is still violating the provisions of Solid Waste Management Rules, 2016. In view of this, a penalty of ₹5,00,000 (Rupees Five Lakh only) is hereby



imposed upon the Municipal Corporation, Batala for continued violation of the Solid Waste Management Rules, 2016. The Municipal Corporation, Batala is directed to ensure strict compliance with the said Rules and to implement the approved restoration plan without any further delay.

10. The case is disposed off in above terms. File be consigned to the record room.



-sd-
(Priyank Bharti, IAS)
Adjudicating Officer

-cum-

Secretary to Government of Punjab,
Department of Science, Technology
and Environment, Chandigarh

Certified Copy

Ramesh Kumar

**Law Officer II
Office of the Adjudicating Officer
Government of Punjab
Deptt. of Science, Technology
and Environment. CHD.**

